DIRECTORATE GENERAL OF PERFORMANCE MANAGEMENT
CUSTOMS, CENTRAL EXCISE & SERVICE TAX
NEW DELHI-110 002
E-mail: Aeo.India@icegate.gov.in

फा.सं./F.No.1380/22/2017
dिनांक/Date: 17.01.2017

सेवामें/To,

1. महानिदेशक, नारकोटिक्स कंट्रोल ब्युरो / The Director General, Narcotics Control Bureau,
   गृह मंत्रालय / Ministry of Home Affairs, वेस्ट ब्लॉक नं 1 / West Block, No. 1,
   विंग नं 5 / Wing No. 5, आर. के. पुरम / R.K Puram, नई दिल्ली / New Delhi -110066

2. महानिदेशक, राजस्व आर्थिक विश्लेषणा सेवामें / The Director General Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P.
   राजस्व विभाग / Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P.
   इस्तीफे, नई दिल्ली-110002

3. महानिदेशक, केंद्रीय उत्पाद शुल्क आर्थिक विश्लेषणा महानिदेशालय, वेस्ट ब्लॉक VIII, विंग नं 6, दूसरी मंज़िल,
   आर. के. पुरम, नई दिल्ली -110066/
   The Director General, Directorate General of Central Excise Intelligence, West Block VIII,
   Wing No. VI, 2nd Floor, R. K Puram, New Delhi -110066

4. आयुक्त, विधि कार्य विश्लेषणा / यौवी मंज़िल, राजेंद्र भवन, 210 –दीनदयाल उपाध्याय मार्ग, नई दिल्ली-110002
   The Commissioner, Directorate of Legal Affairs, /4th Floor, Rajendra Bhawan, 210,
   Deendayal Upadhyay Marg, New Delhi -11000

5. अपर महानिदेशक, प्रणाली महानिदेशालय, ओवरसीज प्रबंधन भाग, विभाग विभाग भाग, सामग्री पाठक साल,
   न्यू राजीव लाइन, मुम्बई - 400020
   The Additional Director General, Directorate General of Systems, Risk Management
   Division, 13, Sir Vithaldas Thackersey Marg, Opp Patkar Hal, New Marin Lines, Mumbai-
   400020

6. प्रिसिपल आयुक्त / आयुक्त (सभी) /
   All Principal Commissioners / Commissioners,
   सीमा शुल्क, सीमा शुल्क (प्रिवेटिट), केंद्रीय उत्पाद शुल्क, केंद्रीय उत्पाद शुल्क (ऑडिट), सेवा कर, सेवा कर
   (ऑडिट) और लाज टैक्स पेयर्स यूनिट/ Customs, Customs (Prev.), C0entral Excise, Central Excise
   (Audit), Service Tax, Service Tax (Audit) and LTUs

(1) M/s Hettich India Pvt. Ltd., (2) M/s Qualcomm India Pvt. Ltd., (3) M/s Orient Craft Ltd. has applied for AEO certification in terms of CBEC Circular No. 33/2016-Cus., dated 22/07/2016 (available on CBEC website).

A list of units of (1) M/s Hettich India Pvt. Ltd., (2) M/s Qualcomm India Pvt. Ltd., (3) M/s Orient Craft Ltd. and it’s Board of Directors/ Proprietors/Partners/Company Secretary is enclosed as annexure – A, B and C respectively.

...
Further, it is also requested that details regarding below mentioned points may be intimated to DGPM positively within 21 days of receipt of this letter vide post or through e-mail address given above:

i. Show cause notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under the Customs Act, 1962 (other than those mentioned in Point i & ii above) during the last three financial years. The ratio of such disputed duty demanded or drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/Govt., details may please be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the said circular. In case no reply is received within the aforesaid stipulated time period it will be presumed that you have no objection in granting ‘AEO’ status to the applicant.

Moreover, if any incidence of disreputation of the applicant comes to your notice now or in future, the same may also be informed to us.

शंभारदीप /Yours faithfully,

मदनलाल /

(सुनील फुमार सिन्हा / Sunil Kumar Sinha)
ए.डी.ओ. कार्यक्रम प्रबंधक/AEO Programme Manager